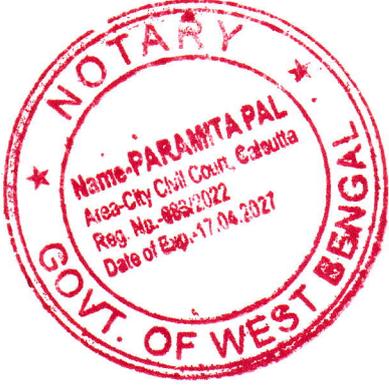


S.L. No. 4/24

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA, WEST BENGAL  
ORIGINAL APPLICATION No. 126 of 2023



In the matter of :  
Mujibur Rahman Malik

....Applicant

Versus

State of West Bengal & Ors. ..Respondents.

AFFIDAVIT-IN-OPPOSITION ON BEHALF OF THE RESPONDENT  
NO. 7, M/S Kohinoor Sarees Pvt. Ltd.

INDEX

SI No.	PARTICULARS	ANNEXURE	PAGE
1.	Affidavit.		1-6
2.	Copy of Restoration of Electricity.	R-1	7-10
3.	Copy of Suspension of Closure order dated 11.08.2023.	R-2	11-19
4.	Copy of Consent to Operate dated 21.11.2023 and Test Report.	R-3	20-23
5.	Copy of Mouza Map.	R-4	24



FILED BY

*Krishmendu Bera*

ADVOCATE

03 JAN 2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA, WEST BENGAL  
ORIGINAL APPLICATION No. 126/ 2023/EZ**

In the matter of :

Mujibur Rahman Malik

....Applicant

Versus

State of West Bengal & Ors.

.....Respondents.

**AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 7, M/S Kohinoor Sarees Pvt. Ltd.**

I, Sri Gaurabh Saraogi, son of Mahendra Kumar Saraogi, aged about 41 years, by faith- Hindu, by Occupation- Working as Director at M/s. Kohinoor Sarees Pvt. Ltd., of CF- 169, Bidhannagar, CC Block, Kolkata- 700064, do hereby solemnly declare and say as follows:

1. That I am the Director of M/s. Kohinoor Sarees Pvt. Ltd. and as such I am well acquainted with the facts and circumstances of the case.
2. That the Hon'ble Tribunal has been inter-alia pleased to implead respondent number 7 as party respondent in the instant Original Application, vide Solemn Order dated 22.11.2023.



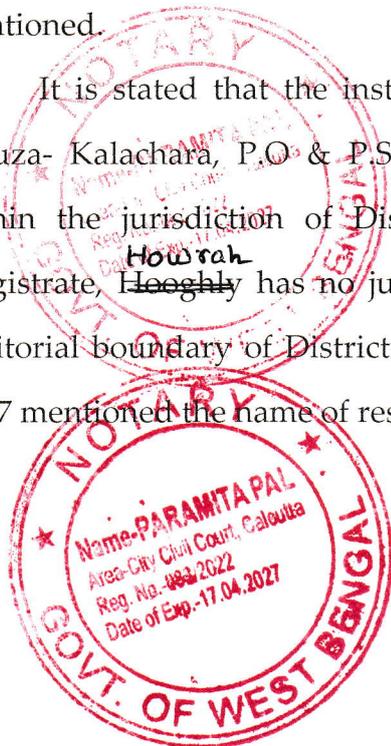
03 JAN 2024

3. That this respondent has received notice along with copy of application and Solemn Order dated 22.11.2023, passed by the Hon'ble Tribunal.

4. That the instant Original Application relates to in Rajapur Cannel and Kana Damadar River in the District of Howrah affecting hectors of agricultural land livelihood of thousand of farmers. It has been stated that Rajapur Cannel is a fresh water drain which remains alive throughout the year and mixes with the Kana Damadar River. It has further been stated that Rajapur Cannel and Kana Damadar River has been filled with black contaminated pieces of fine nets and threads which come from the Dankuni Industrial State thereby damaging ecological balance in the area concern.

5. That the Respondent No. 3, The District Magistrate of Collector Howrah has filed an affidavit dated 21.11.2023 of which in Paragraph No. 11 it has been stated that certain units have been identified by the West Bengal Pollution Control Board in the area of Kalachara Hooghly District in which the name of this Respondent unit being respondent no. 7 herein has also been mentioned.

It is stated that the instant respondent Unit is situated at Village & Mouza- Kalachara, P.O & P.S- Chanditala, District- Hooghly, Pin- 712702 within the jurisdiction of District-Hooghly. It is submitted that District Magistrate, ~~Howrah~~ ~~Hooghly~~ has no jurisdiction over the units which is within the territorial boundary of District- Hooghly and only to harras the respondent no. 7 mentioned the name of respondent unit in the said affidavit.



03 JAN 2024

6. That in paragraph no. 12 (ii) of the said Affidavit filed by the District Magistrate, Howrah it is stated that Consent to operate of the respondent unit being M/s Kohinoor Sarees Pvt. Ltd. expired on 28.02.2023 and applied for renewal online and did not meet the prescribed standard of the State Board, therefore the State Board issued a closure order dated 18.05.2023 with disconnection of electricity for non compliance of Environmental norms.

It is stated that the said affidavit filed by the respondent no. 3 suppressed the material facts. That after issuance of closure order with disconnection of electricity, the State Board officials conducted inspection on 25.05.2023 and after considering the inspection report the State Board in June, 2023 was pleased to restore the electricity connection of M/s Kohinoor Sarees Pvt. Ltd. with immediate effect.

Copy of the said Restoration of Electricity is annexed herewith and marked with the letter 'R-1' to this affidavit.

7. That this Respondent states that vide order dated 11.08.2023 the West Bengal Pollution Control Board was pleased to suspend the 'Closure Order with disconnection of electricity' issued against the Unit on conditions:

- (i) The Unit shall always operate the Effluent Treatment Plant (ETP) efficiently so as to comply with the effluent discharge standards.
- (ii) The unit shall always operate maintaining the environmental norms.



It was further directed to submit penalty amount of Rs. 50000/- and Bank Guarantee amount of Rs. 2,00,000/- which was duly submitted by the respondent unit on 08.08.2023.

Copy of the said Suspension of Closure order dated 11.08.2023 is annexed herewith and marked with the letter 'R-2' to this affidavit.

8. It is stated that vide Memo dated 21.11.2023 the West Bengal Pollution Control Board also pleased to issue 'Consent To Operate' Certificate in favour of M/S Kohinoor Sarees Pvt. Ltd. which is valid till 29.02.2028 and Test report of all samples are within the limits.

Copy of the Consent to Operate dated 21.11.2023 and Test Report are annexed herewith and marked with the letter 'R-3' to this affidavit.

9. That in the affidavit filed by the District Magistrate, Howrah it is stated that the discharged coloured water of the Unit met in the Janai Basin which is not at all correct as the Unit is located in Gram Panchayat- Chanditala and in the Consent to Operate issued by the West Bengal Pollution Control Board the place of Discharge is noted via ETP to Panchayat Drain. It is stated that Janai Basin is located so far from the Unit.

Copy of the Mouza Map is annexed hereto and marked with the letter 'R-4' to this affidavit.



10. That the respondent unit has been complying with the conditions as issued by the state Board following the laws of the land and after obtaining the statutory clearances.

11. That the respondent unit humbly submits that the unit has high regard to the Solemn Orders as passed by this Hon'ble Tribunal and be discharged from the instant proceeding and further submits that the respondent Unit will comply with any Order as may be passed by this Hon'ble Tribunal.

KOHINOOR SAREES PVT. LTD.

*G. Sanyal*

Director

DEPONENT

Identified by me  
**Identified by me**  
*Krishnendu Bose*  
Advocate  
Burr. No. F/4864/2010



solemnly affirmed and declared before me on the occasion

*P. Pal*  
**PARAMITA PAL**  
City Civil Court  
Kolkata  
Reg No- 883/2022

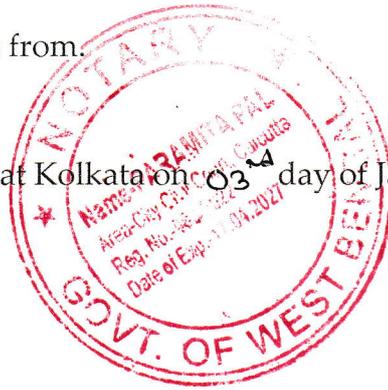
03 JAN 2024

03 JAN 2024

VERIFICATION

I, the Deponent above-named, do hereby verify and declare that the statements made in paragraphs are true and correct to the best of my knowledge and information and I believe that nothing material has been concealed there from.

Verified at Kolkata on 03<sup>rd</sup> day of January, 2024.



KOHINOOR SAREES PVT. LTD.

*G. Saha*

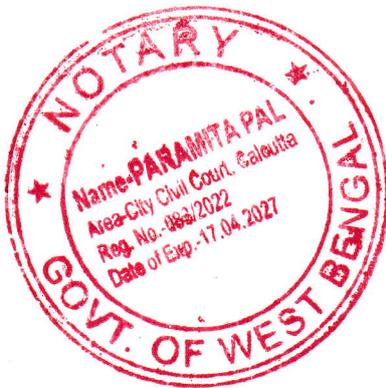
Director

Prepared by me

*Krishnendu Bera*

Advocate

DEPONENT





3

**West Bengal Pollution Control Board**  
(Department of Environment, Government of West Bengal)  
Paribesh Bhawan, Bldg. 10A, Block LA  
Sector III, Bidhannagar, Kolkata 700 106  
Tel: 2335-6730, 2335-9088/7428/8211/6731/0261/8861  
Fax: (0091) (033) 2335-2813

Memo No

-hg-co-o/07/0130

Date:

/06/2023

**ORDER FOR RESTORATION OF ELECTRICITY**

In due consideration of the letter dated 24.05.2023 submitted by **M/s Kohinoor Sarees Pvt. Ltd.** (hereinafter referred to as the industry) located at Vill.-Kalachara, P.O.& P.S.- Chanditala, Dist.-Hooghly, Pin-712702 mentioning that they have upgraded/modified the ETP and considering the inspection report conducted by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) official on 25.05.2023 which reveals that the industry was not in operation, electricity was disconnected and the industry was engaged in revamping of the ETP, the State Board hereby pleased to **restore the electricity connection** of **M/s Kohinoor Sarees Pvt. Ltd.** located at Vill.-Kalachara, P.O.& P.S.- Chanditala, Dist.-Hooghly, Pin-712702 for completion of the upgradation / modification work of ETP with the following conditions:-

1. **That**, the industry shall not carry out any manufacturing activity without prior permission of the State Board.
2. **That**, the electricity connection will be restored for completion of the upgradation / modification work of ETP only.

**The electricity connection of the industry is ordered to be restored with immediate effect.**

**The Director (HR), WBSEDCL** is requested to take necessary steps for restoration of electricity connection of the above mentioned unit immediately.

The Officer –in Charge of Chanditala Police Station is requested to ensure that the industry does not operate its manufacturing process until further order of the State Board.

The Environmental Engineer & In-charge, Hooghly Regional Office, West Bengal Pollution Control Board is requested to oversee the implementation of this order.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-

Chief Engineer

Operation &amp; Execution Cell

West Bengal Pollution Control Board



8

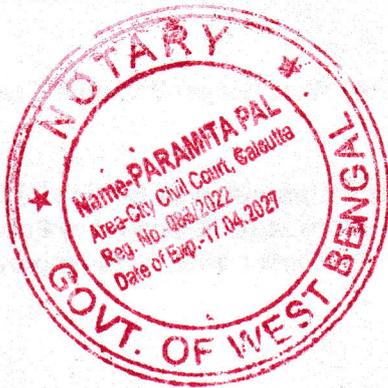
Memo No 550(1)-hg-co-o/07/0130

Date: 02/06/2023

Copy forwarded for information and necessary action to:

- ✓ 1. M/s Kohinoor Sarees Pvt. Ltd., Vill.-Kalachara, P.O.& P.S.- Chanditala, Dist.-Hooghly, Pin-712702
2. OSD to the MIC, Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5<sup>th</sup> Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. Sr. P.A to the Principal Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5<sup>th</sup> Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Director (HR), WBSEDCL, Bidyut Bhawan, Bidhannagar, Kolkata – 700 091.
5. The Superintendent of Police, Hooghly Rural Police District, Singur, Kamarkundu, Dist.-Hooghly, Pin-712407.
6. The Chief Engineer, Planning & EIM Cell, WBPCB.
7. The Senior Law Officer, WBPCB.
8. The Environmental Engineer & In-Charge, Hooghly Regional Office, WBPCB.
9. T.A. to the Member Secretary, WBPCB
10. P.A. to the Chairman, WBPCB
11. The Officer-in-Charge, Chanditala Police Station, P.O. & P.S.- Chanditala, Dist.-Hooghly, Pin-712407.
12. Technical Cell, WBPCB for updating the website
13. Environment Officer- Communication, WBPCB – for circulation through float file
14. Guard file of O & E Cell

*Biney*  
Chief Engineer  
Operation & Execution Cell  
West Bengal Pollution Control Board





2

**West Bengal Pollution Control Board**  
(Department of Environment, Government of West Bengal)  
Paribesh Bhawan, Bldg. 10A, Block LA  
Sector III, Salt Lake, Kolkata 700 106  
Tel: 2335-6730, 2335-9088/7428/8211/6731/0261/8861  
Fax: (0091) (033) 2335-2813

Memo No.

-hg-co-o/07/0130

Date: /05/2023

**CLOSURE ORDER WITH DISCONNECTION OF ELECTRICITY**

**WHEREAS, M/s. Kohinoor Sarees Pvt. Ltd.** (hereinafter referred to as the industry) located at Vill.-Kalachara, P.O. & P.S.- Chanditala, Dist.-Hooghly, Pin- 712702 is engaged in saree printing (without dyeing & bleaching).

**AND WHEREAS,** the industry was inspected by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) official on 16.03.2023. During inspection the industry was found in operation and the following observations were made by the inspecting officials:

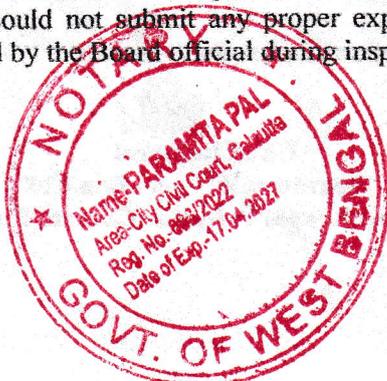
- The unit has a wood fired small baby boiler which was found in defunct condition.
- The unit has an effluent treatment plant (ETP) consisting of collection chamber, chemical dosing chamber (lime, ferrous sulphate, poly electrolite) setting tank 1, settling tank 2, settling tank 3, sand filter, carbon filter and discharge. ETP was in operation during inspection.
- Effluent sample was collected from the ETP outlet and it is observed from the analysis report that the unit has failed to meet the liquid effluent discharge standard.
- Earlier the unit also failed to meet the liquid effluent discharge standard during inspection on 22.04.2022. A show cause notice was issued to the unit on 24.05.2022. The unit replied to the said notice which is not satisfactory. The detail analysis results are given below:

Sampling date	Sample collected from	Parameter	Result obtained (mg/l except pH)	Permissible limit (mg/l except pH)
16.03.2023	ETP outlet	pH	>10.0	6.5-8.5
		TSS	196.0	100
		BOD	89.98	30
		COD	372.80	250
22.04.2022		BOD	44.15	30
		TSS	226.0	100
		SAR	116.57	26

- It was observed during inspection by the Board officials on 14.06.2022 that the ETP of the unit was found not in operation and arrangement for bypassing the physico-chemical treatment was observed.
- The unit has no proper storage facility for storing of ETP sludge.

**AND WHEREAS,** the Consent to Operate of the unit expired on 28.02.2023. The unit applied online for renewal of CTO on 23.03.2023 after date of expiry of the same. But the last Consent to Operate was issued to the unit vide dated 24.10.2019 wherein it was mentioned that the unit shall apply renewal application of CTO before 60 days from the date of expiry of the same. The unit did not comply with the CTO conditions. The unit has not obtained Hazardous Waste Authorization from the State Board.

**AND WHEREAS,** the industry was called for a hearing on 28/04/2023 at the Head office of the Board for above mentioned non-compliance of environmental norms. The Director of the unit appeared in the hearing, but he could not submit any proper explanation to the gross non-compliance of environmental norms as observed by the Board official during inspections.



**NOW THEREFORE**, considering the repetitive violation of environmental norms on the part of the industry, M/s. Kohinoor Sarees Pvt. Ltd. located at Vill.-Kalachara, P.O. & P.S.- Chanditala, Dist.-Hooghly, Pin-712702 is hereby closed by the State Board with immediate effect.

**The electricity connection of the industry is ordered to be disconnected forthwith.**

**The Director (HR), WBSEDCL** is requested to take necessary steps for disconnection of electricity of the industry immediately.

The closure order will take immediate effect and the Officer-in-Charge, Chanditala Police Station is directed to execute the closure order against the aforementioned industry and submit the compliance report to the State Board within seven (07) days from the receipt of this Memo.

This direction has been issued to the Officer-in-Charge, Chanditala Police Station and the Director (HR), WBSEDCL in conformity with the order of the Hon'ble High Court, Calcutta dated 21/08/1998 and 28/04/1999 respectively.

The Environmental Engineer & In-charge, Hooghly Regional Office, WBPCB is requested to take necessary steps for proper execution of the closure order against the industry and also visit the industry involving the local police station and the Nodal Police Officer.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

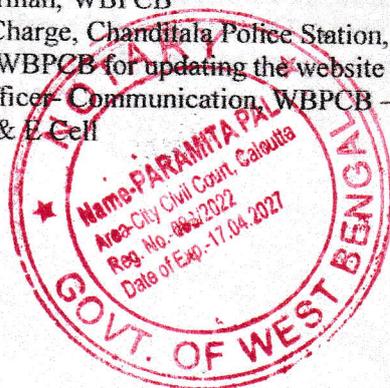
Sd/-  
Chief Engineer  
Operation & Execution Cell  
West Bengal Pollution Control Board

Memo No. 494(1) -hg-co-o/07/0130

Date: 18/05/2023

Copy forwarded for information and necessary action to:

1. M/s. Kohinoor Sarees Pvt. Ltd., Vill.-Kalachara, P.O. & P.S.- Chanditala, Dist.-Hooghly, Pin- 712702
2. OSD to the Hon'ble MIC, Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5<sup>th</sup> Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Principal Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5<sup>th</sup> Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Superintendent of Police, Hooghly Rural Police District, Singur, Kamarkundu, Dist.- Hooghly, Pin-712407
5. The Director (HR), WBSEDCL, Bidyut Bhawan, Bidhannagar, Kolkata - 700 091
6. The Chief Engineer, Planning & EIM Cell, WBPCB
7. The Senior Law Officer, WBPCB
8. The Environmental Engineer & In-charge, Hooghly Regional Office, WBPCB
9. T.A. to the Member Secretary, WBPCB
10. P.A. to the Chairman, WBPCB
11. The Officer-in-Charge, Chanditala Police Station, P.O. & P.S.-Chanditala, Dist.- Hooghly, Pin-712702
12. Technical Cell, WBPCB for updating the website
13. Environment Officer- Communication, WBPCB - for circulation through float file
14. Guard file of O & E Cell



*[Signature]*  
Chief Engineer  
Operation & Execution Cell  
West Bengal Pollution Control Board



Annexure-R<sub>2</sub>

149  
11

West Bengal Pollution Control Board  
(Department of Environment, Government of West Bengal)  
Paribesh Bhawan, Bldg. 10A, Block LA  
Sector III, Bidhannagar, Kolkata 700 106  
Tel: 2335-6730, 2335-9088/7428/8211/6731/0261/8861  
Fax: (0091) (033) 2335-2813

Memo No. -hg-co-o/07/0130

Date: /08/2023

**SUSPENSION OF CLOSURE ORDER**

WHEREAS, M/s. Kohinoor Sarees Pvt. Ltd. (hereinafter referred to as the unit) located at Vill. - Kalachara, P.O. & P.S.- Chanditala, Dist.-Hooghly, Pin- 712702 is engaged in saree printing activity.

AND WHEREAS, the West Bengal Pollution Control Board (hereinafter referred to as the State Board) principally agreed to suspend the 'Closure Order with disconnection of electricity' issued against the unit and has directed the unit to submit Penalty amount of **Rs.50,000/-** (Rupees fifty thousand) and Bank Guarantee (BG) amount of **Rs. 2,00,000/-** (Rupees two lakh) only. The above mentioned direction was issued with the condition that formal suspension of closure order shall be issued only after the unit complies with the condition of direction vide no. 1049 -hg-co-o/07/0130 dated 04.08.2023.

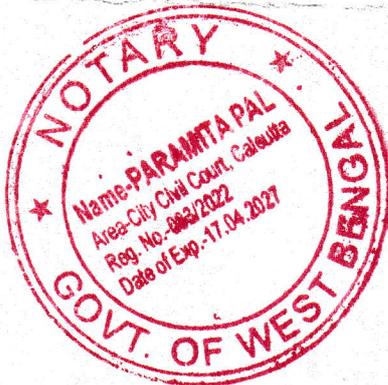
AND WHEREAS, the unit has submitted the Penalty amount of **Rs.50,000/-** (Rupees fifty thousand) and Bank Guarantee (BG) amount of **Rs. 2,00,000/-** (Rupees two lakh) on 08.08.2023.

NOW THEREFORE, considering the above, the State Board is hereby pleased to **suspend** the 'Closure order' issued to M/s. Kohinoor Sarees Pvt. Ltd. located at Vill. -Kalachara, P.O. & P.S.- Chanditala, Dist.-Hooghly, Pin- 712702, vide memo no. 494-hg-co-o/07/0130 dated 18.05.2023 with the following condition:

1. The unit shall always operate the Effluent Treatment Plant (ETP) efficiently so as to comply with the effluent discharge standards.
2. The unit shall always operate maintaining the environmental norms with valid Consent to Operate of the State Board.

The Environmental Engineer & In-Charge, Hooghly Regional Office, West Bengal Pollution Control Board is requested to keep vigil on the unit. If the unit is again found to be operating violating the environmental norms, the Board will be at liberty to take strict regulatory action against the unit.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.



By Order,

Sd/-

Chief Engineer  
Operation & Execution Cell  
West Bengal Pollution Control Board

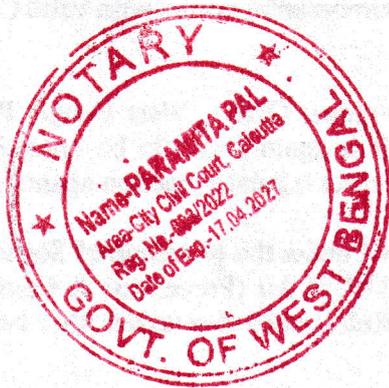
Memo No. 1076 ( 1 ) -hg-co-o/07/0130

Date: 11 /08/2023

Copy forwarded for information and necessary action to:

- ✓ 1. M/s. Kohinoor Sarees Pvt. Ltd., Vill. -Kalachara, P.O. & P.S.- Chanditala, Dist.-Hooghly, Pin- 712702
2. OSD to the Hon'ble MIC, Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5<sup>th</sup> Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Principal Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5<sup>th</sup> Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Superintendent of Police, Hooghly Rural Police District, Singur, Kamarkundu, Dist. - Hooghly, Pin- 712407
5. The Chief Engineer, Planning & EIM Cell, WBPCB
6. The Senior Law Officer, WBPCB
7. The Environmental Engineer & In-charge, Hooghly Regional Office, WBPCB
8. T.A. to the Member Secretary, WBPCB
9. P.A. to the Chairman, WBPCB
10. The Officer-in-Charge, Chanditala Police Station, P.O. & P.S.-Chanditala, Dist.- Hooghly, Pin-712702
11. Technical Cell, WBPCB for updating the website
12. Environment Officer- Communication, WBPCB – for circulation through float file
13. Guard file of O & E Cell

  
Chief Engineer  
Operation & Execution Cell  
West Bengal Pollution Control Board



(R)

13  
151

# KOHINOOR SAREES PVT. LTD.

Vill. : Kalachara, P.O. : Chanditala, Dankuni, Hooghly - 712 702  
CIN No. : U17299WB2006PTC108666

(H)



To  
The Chief Engineer  
Operation & Execution Cell  
West Bengal Pollution Control Board  
Paribesh Bhawan Bldg.,  
10A, Block LA, Sector III  
Bidhannagar, Kolkata-700 106

Date:08.08.2023

Ref: YOUR MEMO NO 1049(I) -550-hg-co-o/07/0130  
Dated : 04.08.2023

Sir,

Please refer your above mentioned memo and as your goodself directed us we are submitting the Penalty amount of Rs. 50,000.00 (Rupees Fifty Thousand only) by demand draft bearing no:015094 dt. 05.08.23 of AXIS BANK LTD, Dankuni Branch, in favour of WEST BENGAL POLLUTION CONTROL BOARD payable at Kolkata and a BANK GUARANTEE (BG) of Rs. 2,00,000.00 (Rupees Two Lakh only) bearing no.: 04090100000062 Dated 08.08.2023 Of Axis Bank Ltd. in favour of the WEST BENGAL POLLUTION CONTROL BOARD as an assurance to comply with the Board's direction as well as environmental norms.

We are requesting your goodself please withdraw the "Closure Order" and allow us to start the Production process at your earliest.

Thanking you,  
Yours faithfully,  
For Kohinoor Sarees Pvt. Ltd.

KOHINOOR SAREES PVT. LTD.  
(Director) *Asuor*

Director

Encl: 1. Demand draft no 015094 dt 05.08.23 of Axis Bank Ltd for Rs. 50,000.00

2. Bank Guarantee (BG) bearing no. 04090100000062 Dt.08.08.2023 For Rs. 2,00,000.00

Copy to: The ENVIRONMENTAL ENGINEER & INCHARGE.  
West Bengal Pollution Control Board, Dankuni Regional Office,  
Himalaya Bhawan, Dankuni, Hooghly.



24

**AXIS BANK LTD** ISSUING BRANCH  
IFS CODE - UTIB0000409 A/C PAYEE ONLY

VALID FOR THREE MONTHS FROM THE DATE OF ISSUE  
DATE  
दिनांक 0 5 0 8 2 0 2 8  
D D M M Y Y Y Y

DANKUNI [WB]

409

**On Demand Pay**

माँगे जाने पर WEST BENGAL POLLUTION CONTROL BOARD

**Rupees**

रुपये Fifty Thousand only

or order / या उनके आदेश पर

अदा करें

₹

\*\*\*\*\*50,000.00

OT  
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CC

DD. Sr.No. 15094

FOR VALUE RECEIVED

Purchaser: KOHINOOR SAREES PVT. LTD

409012100105 Payable at Par (B2K)

DRAWEE BANK AND BRANCH  
अदा करता बैंक और शाखा

CODE NO.

*Signature*  
AUTHORIZED SIGNATORY  
प्राधिकृत हस्ताक्षर करें

*Signature*  
AUTHORIZED SIGNATORY  
प्राधिकृत हस्ताक्षर करें

Please sign above

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⑈015094⑈ 700211027⑈

16





15

AXIS BANK LIMITED  
DANKUNI (WB)  
DANKUNI (WB)  
CITY CENTRE, SOUTH SUBHASH PALLY  
T.N.MUKHERJEE ROAD  
DANKUNI-712331

Ref. No :04090100000062  
Date:08-08-2023

To,

WEST BENGAL POLLUTION CONTROL BOARD  
PARIBESH BHAWAN BLDG 10A  
BLOCK LA SECTOR 3 BIDHANNAGAR  
KOLKATA

Dear Sirs,

BG No. : 04090100000062  
Date of Issue : 08-08-2023  
Amount of BG : Rs. 2,00,000.00 ( RUPEES TWO LAKHS ONLY )  
Expiry Date : 08-08-2024  
Claim Expiry Date : 08-08-2025  
Name and Address of the Applicant : MS. KOHINOOR SAREES PVT. LTD  
: VILL:- KALACHARA  
: P.O. CHANDITALA  
KOLKATA



We forward herewith the above Inland Bank Guarantee in original issued by us in your favour.

1. The above Guarantee is issued subject to the condition that the Bank's liability is restricted to the amount mentioned above and in the said Guarantee. Our Guarantee shall remain in force till the expiry date. Unless a demand or claim under the guarantee is made on the Bank in writing and delivered to the bank on or before the Expiry date/Claim Expiry Date, the Bank shall be discharged from all liability under the said guarantee thereafter.

Please Note:

2. The beneficiary in their own interest should verify the genuineness of this guarantee from following office of the Bank in writing.

AXIS BANK LIMITED  
BG Confirmation Desk, Transaction Banking Operations  
5th floor, Gigaplex, Building No 1, Plot No I.T.5,  
MIDC, Airoli Knowledge Park, Airoli,  
Navi Mumbai 400708 (Tel/Fax: 022-71315803)

3. BG confirmation can also be sought by sending email to [ibg.confirmation@axisbank.com](mailto:ibg.confirmation@axisbank.com).

FOR AXIS BANK LIMITED

For AXIS BANK LTD.

AUTHORISED SIGNATORY  
NAME: **Arun Basu**  
Asst. Vice-President Operations  
SS No.



FOR AXIS BANK LIMITED

For AXIS BANK LTD.

AUTHORISED SIGNATORY  
NAME: **JAYANTA MANDAL**  
Senior Manager  
Kolkata Main Branch  
SS. No.-10079

Encl: Bank Guarantee Number 04090100000062

16<sub>154</sub>



पश्चिमबङ्ग पश्चिम बंगाल WEST BENGAL

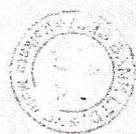
AP 372121



PERFORMANCE BANK GUARANTEE  
BANK GUARANTEE NO: 04090100000062 DATED: 08/08/2023

TO,  
WEST BENGAL POLLUTION CONTROL BOARD  
PARIBESH DHAWAN BLDG 10A  
BLOCK LA SECTOR 3 BIDHANNAGAR  
KOLKATA-700106 of AXIS BANK LTD.

*Atanu Basu*  
Atanu Basu  
Asst. Vice-President Operations



Page 1 of 2

For AXIS BANK LTD.

*Jayanta Mandal*  
JAYANTA MANDAL  
Senior Manager  
Kolkata Main Branch  
SS. No.-10079

1., We **AXIS BANK LIMITED**, a banking company incorporated under the Companies Act, 1956 and carrying on Banking Business under The Banking Regulation Act, 1949 and having its Registered Office at 'Trishul', 3rd Floor, Opposite Samarsheshwar Temple, Law Garden, Ellis Bridge, Ahmedabad- 380 006, Gujarat and its Corporate office at Bombay Dyeing Mills Compound, Pandurang Budhkar Marg, Worli, Mumbai-400 025 and one of its branch at **CITY CENTRE ,SOUTH SUBHASH PALLY T.N.MUKHERJEE ROAD DANKUNI - 712331** (herein after referred to as a Guarantor Bank term include its successor or assignee) hereby agree unequivocally to pay within 48 hours on demand in writing form the Member Secretary, West Bengal pollution Control Board, (hereinafter referred as the Board), which term included his successor or assignee or any officer authorized by this Board in this behalf any amount up to and not exceeding **Rs.2,00,000/- (Rupees Two Lakh Only)** only to Board on behalf M/s **KOHINOOR SAREES PVT LTD**, Vill-Kalachara, PO & PS – Chanditala, Dist- Hooghly, Pin-712702 (hereinafter called the industry which term shall include its successor or assignee).

2. WHEREAS the industry has undertaken to complete the erection of Pollution Control System in all respect up to the satisfaction of the State Board and meeting the statutory norms under existing Environment Acts and Rules. We **AXIS BANK LTD** do hereby undertake to pay to the aboard an amount not exceeding **Rs.2,00,000/- (Rupees Two Lakh Only)** as and demanded by this Board within the **08/08/2024** from the date of execution of Bank Guarantee.

3. We **AXIS BANK LTD** do hereby undertake to pay to this guarantee without any demur merely on a demand from the board, however our liability under this agreement shall be restricted to an amount not exceeding **Rs.2,00,000/- (Rupees Two Lakh Only)**

4. NOTWITHSTANDING anything contained herein:

- a) Our liability under this guarantee shall not exceed **Rs.2,00,000/- (Rupees Two Lakh Only)**
- b) This Bank Guarantee shall be valid up to Expiry Date: **08.08.2024** Claim Expiry Date : **08.08.2025**
- c) we are liable to pay the guaranteed amount or any part thereof under this Bank Guarantee only if you serve upon us a written claim or demand on or before **08.08.2025** (date of claim expiry of guarantee)

5. We **AXIS BANK LIMITED** lastly undertake not to revoke this guarantee during the currency except with the prior consent of the Board in writing.

Date: 08/08/2023

Place: KOLKATA [WB]

For **AXIS BANK LTD.**

**Atanu Basu**  
Asst. Vice-President Operations



For **AXIS BANK LTD.**

**JAYANTA MANDAL**  
Senior Manager  
Kolkata Main Branch  
SS. No.-10079





1856

**West Bengal Pollution Control Board**  
(Department of Environment, Government of West Bengal)  
Paribesh Bhawan, Bldg. 10A, Block LA  
Sector III, Bidhannagar, Kolkata 700 106  
Tel: 2335-6730, 2335-9088/7428/8211/6731/0261/8861  
Fax: (0091) (033) 2335-2813

Memo No. -550- hg-co-o/07/0130

Date: /08/2023

**DIRECTION**

**WHEREAS, M/s. Kohinoor Sarees Pvt. Ltd.** (hereinafter referred to as the unit) located at Vill. – Kalachara, P.O. & P.S.-Chanditala, Dist.-Hooghly, Pin-712702 is engaged in Saree Printing activity.

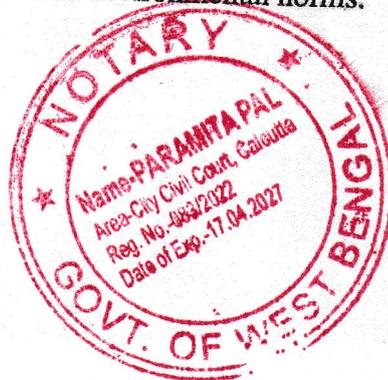
**AND WHEREAS, the West Bengal Pollution Control Board** (hereinafter referred to as the State Board) had issued “Closure Order with Disconnection of Electricity” against the unit vide memo no. 494-hg-co-o/07/0130 dated 18.05.2023 for non-compliance of environmental norms as observed by the State Board officials during inspection. Subsequently, order for Restoration of Electricity has been issued to the unit for completion of upgradation/modification work of ETP vide memo no. 550- hg-co-o/07/0130 dated 02.06.2023 on the basis of the prayer of the unit and inspection conducted by the State Board official.

**AND WHEREAS, the unit** has submitted a prayer to the State Board for withdrawal of closure order issued to the unit stating that they have already upgraded/ modified the ETP. Accordingly, the State Board official inspected the unit on 20.07.2023 & 24.07.2023. From the inspection report, it appears that the unit was not in operation during inspection and sealed the ETP bye-pass arrangement. The unit has taken steps to revamp its ETP and the components of ETP have been overhauled / upgraded. The discharge lines leading to ETP have been modified.

**AND WHEREAS, during inspection** it was also observed that another 07(seven) nos. units were operating at other two buildings within in the same premises of M/s. Kohinoor Sarees Pvt. Ltd. Out of these 07 units, two units, namely, M/s. Genesis and M/s SAP Knitfab are required to obtain Consent to Establish/Consent to Operate from the State Board.

**NOW THEREFORE, considering the above mentioned facts, the State Board is hereby principally agreed to suspend the “Closure Order” issued to M/s. Kohinoor Sarees Pvt. Ltd.** located at Vill. – Kalachara, P.O. & P.S.-Chanditala, Dist.-Hooghly, Pin-712702 vide memo no. 494-hg-co-o/07/0130 dated 18.05.2023. However, the formal Suspension of Closure Order shall be issued only after the unit complies with the following condition:

1. The unit shall submit a penalty amount of **Rs.50,000/-** (Rupees fifty thousand) only within 10 (ten) days from the date of issue of this letter, by Demand Draft in favour of **WEST BENGAL POLLUTION CONTROL BOARD** payable at Kolkata for non-compliance of Environmental norms.
2. The unit shall execute a **Bank Guarantee (BG)** (proforma enclosed) of **Rs. 2,00,000/-** (Rupees two lakh) only valid for twelve (12) months within fifteen [15] days from the date of issuance of this direction in favour of the **WEST BENGAL POLLUTION CONTROL BOARD** (Union Bank of India IFSC Code **UBIN0906638**) as an assurance to comply with the Board’s directions as well as environmental norms.



This direction is issued in exercise of the powers conferred under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and its subsequent amendments.

This order has the approval of the Competent Authority.

By Order,

Sd/-  
Chief Engineer  
Operation & Execution Cell  
West Bengal Pollution Control Board

Memo.No. 1049(1)-550- hg-co-o/07/0130

Date: 04/08/2023

Copy forwarded to:

- ✓ 1. M/s. Kohinoor Sarees Pvt. Ltd., Vill. -Kalachara, P.O. & P.S.-Chanditala, Dist.-Hooghly, Pin-712702
- 2. P.A. to the Chairman, WBPCB.
- 3. T.A. to the Member Secretary, WBPCB.
- 4. The Chief Engineer, Planning & EIM Cell, WBPCB.
- 5. The Environmental Engineer & In-Charge, Hooghly Regional Office, WBPCB is requested to issue show cause notice to M/s. Genesis and M/s SAP Knitfab for non-submission of Consent to Establish / Consent to Operate application. If the units fail to submit the Consent to Establish / Consent to Operate application within 01(one) month, the matter may be forwarded to the Head office for taking regulatory action.
- 6. The FAM, WBPCB.
- 7. Technical Cell, WBPCB for updating the website.
- 8. Environment Officer- Communication, WBPCB – for circulation through float file.
- 9. Guard file of O & E Cell.



*Samy*  
Chief Engineer  
Operation & Execution Cell  
West Bengal Pollution Control Board

# WEST BENGAL POLLUTION CONTROL BOARD

'Paribesh Bhawan', Bldg. No. 10A, Block - LA, Sector III, Bidhannagar, Kolkata - 700 106

(Orange/... : Category Unit)

Application # 3173944

CPO No. CO137799

Memo Number: 344/hg-co-o/07/0130

Date 21/11/2023

Consent to Operate under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended, and Rules and Orders made thereunder hereby grants its Consent to:

M/s. Kohinoor Sarees Pvt. Ltd.

(hereinafter referred to as Applicant) for its unit located at Bhagabatipur Road, Vill+Mouza - Kalachara, PO & PS - Chanditala, Dist - Hooghly, Pin 712 702

(Detailed address of the manufacturing unit)

Date of Issue 29/11/2023 for a period from 10/11/2023 to operate the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises/land of the industrial unit in accordance with the conditions as mentioned below provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in this consent letter and as specified in the Environmental (Protection) Act, 1986.

Breach of the conditions and/or failure to comply with the directions as mentioned below shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation/change/alter the conditions of this consent letter giving one month's notice to the applicant.

**Conditions:**

01. This Consent is valid for the manufacture of

Sl. No.	Name of major products and by-products	Quantity produced per month	Sl. No.	Name of major products and by-products	Quantity produced per month
01.	Printed Cotton Sarees.	1, 12,000 Pcs	03	---	---
02.	(without dyeing & bleaching)	---	04	---	---

02. The Applicant shall observe the following fuel consumption pattern.

Sl. No.	Type of fuel	Quantity per day	Sl. No.	Type of fuel	Quantity per day	Sl. No.	Type of fuel	Quantity per day
01	Diesel	500 Ltr/ Month	02	---	---	03	---	---

03. The Applicant falls in the ... category of the Water (Prevention and Control of Pollution) Cess Act, 1977 and Rules made thereunder and shall comply with the provisions of said Act. and Rules and regularly submit to the Board the Returns of Water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

04. Daily water consumption for the following purposes should not exceed.

Industrial cooling, spraying in mine pits and boiler feed water (water used for gardening should be included in this category of use)	Domestic purpose	Processing whereby water gets polluted and the pollutants are easily biodegradable	Processing whereby water gets polluted and the pollutants are not easily biodegradable
---	1.7 KL	10.0 KL	---

05. Daily discharge of effluent shall not exceed

	Industrial liquid effluent	Domestic liquid effluent	Mixed (industrial & domestic) liquid effluent
No. of outfalls	1 (One)	1 (One)	---
Quantity	8.0 KL	1.3 KL	KL
Place of discharge	via ETP to Panchayet Drain.	Septic tank to Panchayet drain.	soak pit

06. The Applicant shall provide drainage system for conveying industrial & domestic liquid waste & separate drainage system for storm-water and shall provide comprehensive treatment facility for industrial and domestic liquid waste (sewage, sullage & liquid effluent generated from canteen) and operate and maintain the same to conform to the Standard for final effluent as given below.

Outlet No.	Nature of effluent	Parameters and standard (in mg/l. max)							Frequency of effluent sampling
		pH	BOD	COD	TSS	O & G Cr. (Total)	S	Ammonical Nitrogen	
1.	Domestic	5.5 to 9.0	30	250	100	10	---	---	Half-yearly
2.	Industrial	6.5 to 8.5	30	250	100	10	2.0	2.0	1.0
	"						TDS	SAR	Ammonical Nitrogen
							2100	26	

Annexure-R53  
20



07. This Applicant shall provide comprehensive pollution control measures continuously to conform the quality of the final gaseous emission to the Standards as given 24

Stack No.	Stack height from G.L. (in mts.)	Stack attached to (sources and control system, if any)	Volume Nm <sup>3</sup> /hr	Velocity of gaseous emission (mg/sec)	Concentrations of parameters not to exceed			Frequency of sampling
					SPM (mg./Nm <sup>3</sup> )	CO (% v/v)		
S-1	13.2m	D.G. Set (125 KVA)			150	1		yearly
S-2	(2.5m)	minimum						
S-3	above	DG ROOM)						
S-4								

08. The Applicant shall maintain the generation and treatment/disposal of non-hazardous solid waste as specified below.

Type of waste	Quantity	Treatment	Disposal
ETP sludge	4 kg/Day	---	To be disposed off
the Common Hazardous Waste Treatment Storage and Disposal Facility.			

09. The Applicant shall take adequate measures for control of noise levels from its own sources within its premises to conform to

Time	Limit in dB (A) L <sub>eq</sub>	Time	Limit in dB (A) L <sub>eq</sub>
Day time (06 a.m. to 10 p.m.)	65	Night Time (10 p.m. to 06 a.m.)	55

10. The Applicant shall remain responsible for quantity and quality of liquid effluent and air emissions and shall furnish to the State Board all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emissions.

11. The Applicant shall at all times maintain good house-keeping, proper working order, control pollution (including fugitive emissions) from all sources to maintain clean environment in & around factory premises and to surrounding areas/inhabitants.

12. The Applicant shall bring about at least 33% of the available open land under the green coverage/ plantation.

13. The Applicant shall provide for sufficient alternate electric power source to operate all pollution control facilities. In absence of such alternate power source, the production should be stopped/reduced/controlled to conform the conditions of the Consent.

14. All the stacks connected to various sources of emissions must be painted/displayed to designate by numbers such as S-1, S-2 etc. and shall have ports, ladder, platform etc. for monitoring/sampling the air emissions and the same shall be made available for inspection and use by the State Board's staff as well as State Board's authorised agencies.

15. The Applicant shall install a separate energy meter showing the consumption of energy for operation of pollution control devices and shall install suitable device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the State Board.

16. The Applicant shall allow the Officers of the State Board to enter into the premises of the unit at any reasonable time to inspect the pollution control systems and shall provide adequate and safe facility for collection of air, wastewater and solid waste samples for monitoring and measuring by the State Board's staff as well as State Board's authorised agencies.

17. The Applicant shall maintain an Inspection Book in the factory premises which shall be made available to inspecting officers of the State Board for inspection, review and to write down any direction or observation as is deemed necessary during the inspection.

18. The Applicant shall intimate to the State Board immediately of any occurrence or apprehension of occurrence of discharge of any pollutants in excess of quality and quantity as mentioned above to any receiving water body/system or to atmosphere owing to accident or other unforeseen incident/event including natural disaster and the Applicant shall take adequate steps to prevent such accidental event.

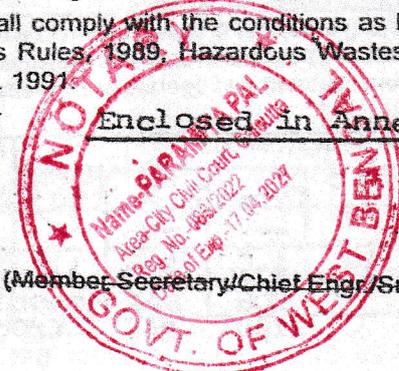
19. The Applicant shall apply for renewal of consent to State Board in prescribed form 60 (sixty) days before expiry of this Consent.

20. The Applicant shall not make any alteration/modification/expansion in the existing manufacturing process and equipment, pollution control system and shall not bring into any altered or new outlet/outfall or stack or change the place of discharge, without prior approval of the Board.

21. The Applicant shall comply with the conditions as laid down in the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989, Hazardous Wastes (Management & Handling) Rules, 1989 and 'Public Liability Insurance Act, 1991'.

Additional Conditions :

Enclosed in Annexure.



For and on behalf of the Board

*[Signature]* 21/11/23

(Member Secretary/Chief Engr./Sr. Env. Engr./Env. Engr./Asst. Engr./Engr./Jr. Scientist)

Environmental Engineer  
Hooghly Regional Office, W.B.P.C.B.



**LIFE**  
Lifestyle for  
Environment

**WEST BENGAL POLLUTION CONTROL BOARD**  
(Department of Environment, Govt. of West Bengal)  
**Hooghly Regional Office**  
'Himalaya Bhawan', Delhi Road, PO: Dankuni, Dist: Hooghly, Pin - 712311  
Phone No.: (033) 2659-0957  
Website: [www.wbpcb.gov.in](http://www.wbpcb.gov.in), Email: [net.wbpcb-wb@bangla.gov.in](mailto:net.wbpcb-wb@bangla.gov.in)

Annexure to Consent Letter No. CO 137799.

Special Conditions issued to : M/s. Kohinoor Sarees Pvt. Ltd., Bhagabatipur Road, Vill - Kalachara, P.O. & P.S. - Chanditala, Dist - Hooghly, PIN - 712 702.

**ANNEXURE**

1. The unit shall obtain Hazardous Waste Authorisation of the State Board as per the Hazardous & Other Wastes (management, Handling & Transboundary Movement) Rules, 2016.
2. All care should be taken for abatement of noise. No activity should be done in the open space.
3. The unit shall not undertake any expansion, modification or alteration in the existing process without prior permission from this Board. No additional machineries / equipment shall be installed without prior permission from this Board. No change in raw materials, products and production capacity shall be made without prior permission from this Board.
4. Good house-keeping to be maintained.
5. Tree plantation/saplings in pots should be done.
6. The unit should abide by the directions issued by the State Board.
7. The unit should abide by the Environmental Rules and Guidelines, as applicable.
8. This Consent is valid subject to obtaining statutory licenses from concerned Govt. Departments, as applicable.
9. This consent shall be revoked on the ground of any non-compliance of environmental norms/directions and/or any valid public complaint lodged against the unit.

*[Signature]*, 21/11/23  
Environmental Engineer & I/c  
Hooghly Regional Office.





# ENVIROCHECK

Recognised by MoEF&CC, WBPCB & JSPCB  
Certified by ISO 9001:2015, ISO 14001:2015 & ISO 45001:2018



23



## TEST REPORT

FORMAT NO. ENV/FM/40

Name of the Industry	: Kohinoor Sarees Pvt. Ltd.	Type of Industry	: Saree Mfg.
Address	: Vill. - Kalachara, P.O. - Chanditala, Dankuni, Hooghly - 712702	Sampling Date	: 24.11.2023
		Analysis Completed	: 30.11.2023
		Date of Issue	: 01.12.2023
Sampling Plan & Procedure	: ENV/SOP/01	Deviation from the Sampling Method and Plan	: No
			Type of Sample
Location	: E.T.P Outlet	Report No.	: ENV/489/TR(W)/M/23-24

SL. NO.	PARAMETERS	TEST METHOD	UNIT	RESULTS
1.	pH	4500 H*B APHA 23 <sup>rd</sup> Edition, 2017	-	7.61
2.	Total Suspended Solids	2540 D APHA 23 <sup>rd</sup> Edition, 2017	mg/l	11.4
3.	Oil & Grease	5520 B/D APHA 23 <sup>rd</sup> Edition, 2017	mg/l	<1.0
4.	Chemical Oxygen Demand	5200 B/C/D APHA 23 <sup>rd</sup> Edition, 2017	mg/l	90.0
5.	Biochemical Oxygen Demand for 5 days at 20°C	5210 B APHA 23 <sup>rd</sup> Edition, 2017	mg/l	16.0
6.	Total Dissolved Solid	IS 3025 (Part 16) : 2017	mg/l	156.0
7.	Sulphide	APHA 23 <sup>rd</sup> Edition, 4500 S2- D/F: 2017	mg/l	<0.05
8.	Phenolic Compound	APHA 23 <sup>rd</sup> Edition, 5530 phenols D: 2017	mg/l	<0.001
9.	Ammoniacal Nitrogen	4500NH <sub>3</sub> APHA 23 <sup>rd</sup> Edition, 2017	mg/l	0.73
10.	Chromium	APHA 23 <sup>rd</sup> Edition, 3111 B: 2017	mg/l	<0.02
11.	SAR	IS 3025 (Part 46): 2019	mg/l	4.07

Remarks: a) Result relates only to the sample tested.

b) Sample collected by Envirocheck and sent to lab for testing in sealed condition.

Reviewed By:

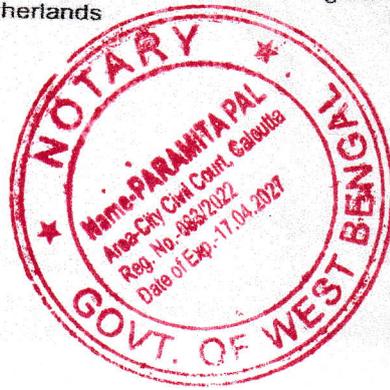
DURBADAL CHAKRABORTY  
Dy. Quality Manager

Authorized Signatory:

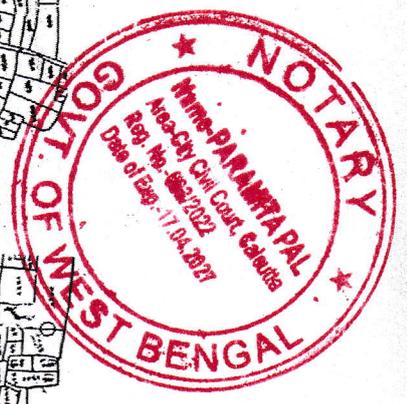
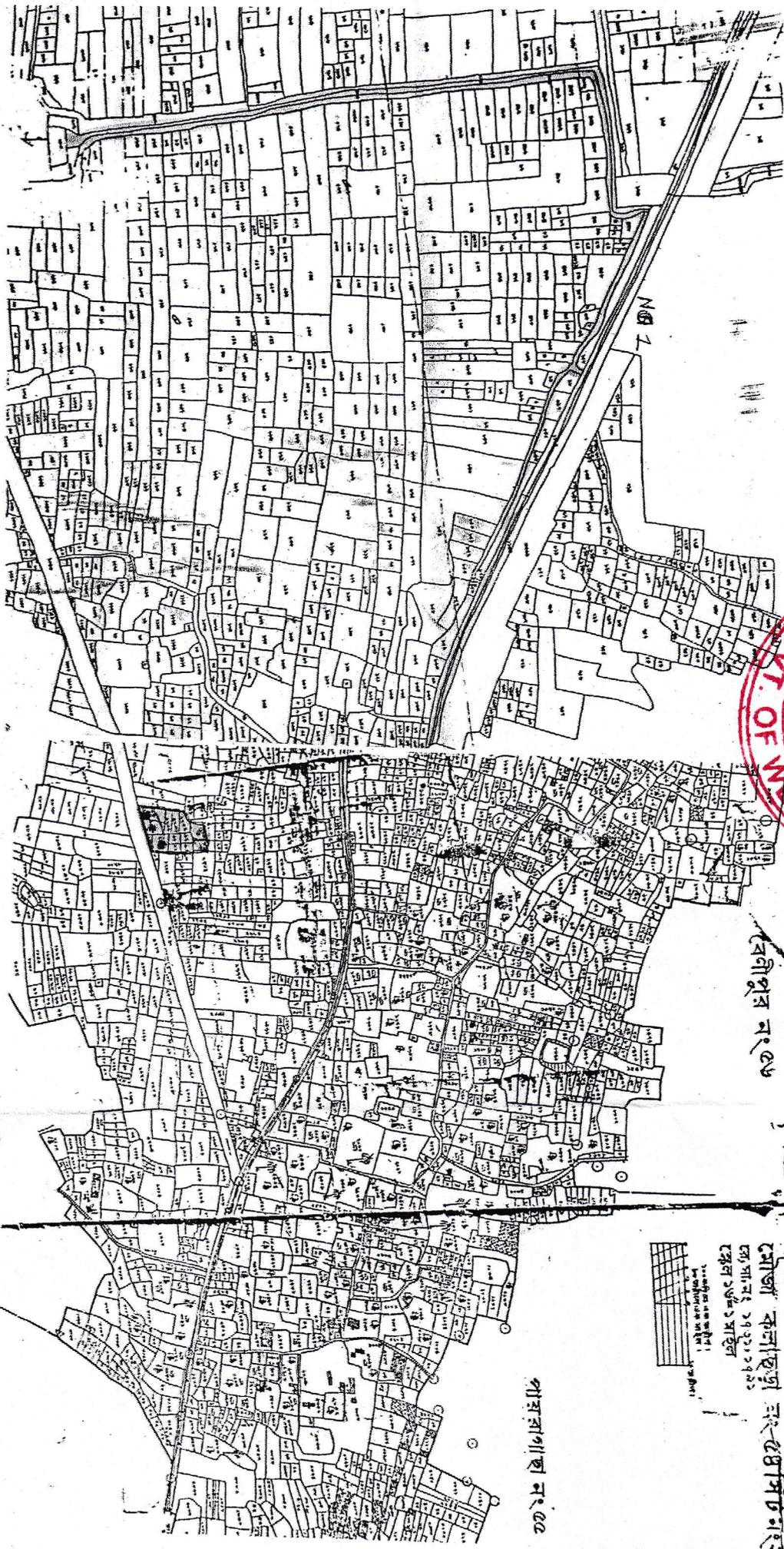
Dr. AJOY PAUL  
Quality Manager

<End of Report>

H.O. : 63/B, Rastraguru Avenue, Kolkata -700028 ■ Ph. 033 25792891/ 25497490 ■ Fax : 033 25299141  
 Laboratory : 189, 190 & 192, Rastraguru Avenue, Kolkata -700028 ■ Ph. 033 25792889  
 E-mail : info@envirocheck.in / envirocheck50@gmail.com ■ Website : www.envirocheck.in  
 Branch Office : Siliguri ■ Haldia ■ Durgapur ■ Dhānbad ■ Gangtok ■ Port Blair ■ Dehradun ■ New Delhi  
 Overseas : UAE ■ Qatar ■ Netherlands



30meters  
Barbari connected.



বলিপুর নং ১৬

A NO 2

KOHINDOOR SAREES  
(DHA- 2733-2749)

পাশাখালি নং ৩০

স্বাক্ষরিত  
কর্তৃপক্ষ  
তারিখঃ ১৭/০৪/২০২২  
স্বাক্ষরঃ

24

Ameru-Ry

BEFORE THE NATIONAL GREEN  
TRIBUNAL  
EASTERN ZONAL BENCH, KOLKATA,  
WEST BENGAL

O.A. No. 126/2023/EZ

In the matter of :

Mujibur Rahman Malik

.....Applicant

-Versus-

The State of West Bengal & Ors.

....Respondents.

AFFIDAVIT-IN-OPPOSITION

BY RESPONDENT NO. 7



03 JAN 2024

Krishnendu Bera ,  
Advocate.  
7, Old Post Office Street.  
(1st. Floor) Room No. 14.  
Kolkata-700001.  
9804470595 (M)

Email : krishnendubera87@gmail.com